

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 400/2017

IN THE MATTER OF:

Westend Green Farms Society

Applicant

Vs

Union of India & Ors.

Respondents

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Jyoti Mendiratta
Standing Counsel (NGT)
Government of National Capital Territory of Delhi

New Delhi

Dated: 02/02/2021

1.

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 400/2017

IN THE MATTER OF:

Westend Green Farms Society

Applicant

Vs

Union of India & Ors.

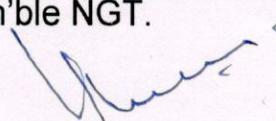
Respondents

**Status Report on the behalf of Urban Development Department,
GNCT of Delhi in terms of order dated 23.07.2020 passed by this
Hon'ble Tribunal in OA No. 400/2017.**

1. The Hon'ble National Green Tribunal vide order dated 23.07.2020 in O.A. No.400 of 2017 in the matter of Westend Green Farms Society Vs Union of India & Ors, has passed directions regarding the environmental/logistic related issues in respect of the restaurants/hotels/motels/banquets halls operating in Mahilpalpur and Rajokari near IGI Airport, Delhi and other parts of Delhi. The department had forwarded the NGT order 23.07.2020 to all the concerned authorities to take appropriate action in the matter vide letter 05.08.2020 and subsequent letters dated 13.10.2020 and 21.01.2021. The copy of forwarding letters are annexed herewith as **Annexure "A"**.
2. The **Delhi Pollution Control Committee** has submitted their Action Taken Report in compliance of the Hon'ble NGT order dated 27.07.2020 in the aforesaid matter. The copy of ATR of DPCC dated 25.01.2021 is enclosed herewith as **Annexure "B"**.
3. The **Delhi Jal Board** has submitted their Action Taken Report in compliance of the Hon'ble NGT order dated 27.07.2020 in the aforesaid matter. The copy of ATR of DJB dated 18.01.2021 is enclosed herewith as **Annexure "C"**.
4. The **SDMC** has submitted their Action Taken Report in compliance of the Hon'ble NGT order dated 27.07.2020 in the aforesaid matter. The copy of ATR of SDMC dated 01.02.2021 is enclosed herewith as **Annexure "D"**.
5. The **Commissioner of Delhi Police** has submitted their Action Taken Report in compliance of the Hon'ble NGT order dated

27.07.2020 in the aforesaid matter. The copy of ATR of Commissioner Delhi Police is enclosed herewith as **Annexure "E"**.

6. The **Sub Divisional Magistrate (Vasant Vihar)** has submitted their Action Taken Report in compliance of the Hon`ble NGT order dated 23.07.2020 in the aforesaid matter. The copy of ATR of SDM, Vasant Vihar dated 29.01.2021 is enclosed herewith as **Annexure "F"**.
7. The **EDMC** has submitted their Action Taken Report in compliance of the Hon`ble NGT order dated 23.07.2020 in the aforesaid matter. The copy of ATR of EDMC dated 27.01.2021 is enclosed herewith as **Annexure "G"**.
8. As per report by DPCC, Subsequent to the last hearing by Hon`ble NGT on 23 July 2020, no inspections were carried out by the joint teams. Further, in view of the on-going Covid-19 pandemic, these party lawns are non-operational as observed by the inspections by the DPCC officials during the months of October and November 2020.
9. It is most humbly submitted that this Department is always diligently & vigilantly implementing the provisions of Rule of law and Regulations in letter and spirit and also taking all necessary and essential steps to enforce the order of this Hon`ble NGT.


Deputy Director (Local Bodies)
Urban Development Department,
Govt of NCT of Delhi

New Delhi

Dated:

VINOD KUMAR
Dy. Director, Local Bodies
Director of Local Bodies,
Govt. of NCT of Delhi,
9th Level, 'C' Wing, Delhi Sectt.,
New Delhi

NGT Matter/Most Urgent

GOVERNMENT OF NCT OF DELHI
URBAN DEVELOPMENT DEPARTMENT
10TH LEVEL, DELHI SECRETARIAT,
I.P.ESTATE NEW DELHI-110002.

F.No. 13(71)/NGT/MB/UD/2017/Voll./2017/ 1013-36
CD No.021551932

Dated:-5/08/2020.

To

1. The Vice Chairman, Delhi Development Authority, Vikas Bhawan, INA, New Delhi.
2. The Chairman, Central Ground Water Board, Bhujal Bhawan, NH-4, Faridabad, Haryana-121001.
3. The Chairman, New Delhi Municipal Corporation, Palika Kendra, New Delhi-110001.
4. The Principal Secretary, PWD, Govt. NCT of Delhi, 5th Level, Delhi Secretariat, New Delhi-110002.
5. The Principal Secretary, Environment, Govt. NCT of Delhi, 6th Level, Delhi Secretariat, New Delhi-110002.
6. Member Secretary, DPCC, Govt. of NCT Delhi, 4th Floor, ISBT, Kashmeri Gate, Delhi-110006.
7. Divisional Commissioner, Revenue Deptt, GNCTD, 5-sham Nath Marg, Delhi-54.
8. The Commissioner, South Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg, New Delhi-110001.
9. The Commissioner, North Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg, New Delhi 110001.
10. The Commissioner, East Delhi Municipal Corporation, Udyog Sadan, Industrial Area, Patparganj, Delhi-92.
11. Commissioner of Police, Delhi Police Head Quarter, MSO Building, ITO, New Delhi-110001.
12. The Chief Executive Officer, Delhi Jal Board, Varunalaya, Jhandewlan, Karol Bagh, New Delhi-110005.
13. The Chief Executive Officer Delhi Cantonment Board, Sadar Bazar, Delhi Cantt. Delhi-110010
14. The Vice Chancellor, Dr. B.R.Ambedkar University, Kashmeri Gate, Delhi- 06.
15. Professor, Suresh Babu, Director, CEUS, Dr. B.R.Ambedkar University, Kashmeri Gate, Delhi- 06 (cues@aud.ac.in)
16. The Deputy Commissioner, (SW), Revenue Deptt., Tax Building Kapashera, Delhi-37
17. The Deputy Commissioner (ND), Revenue Deptt., Jamnagar House, New Delhi-01
18. The SDM(Vasant Vihar), DC (New Delhi) Office, 112, Jamnagar House, New Delhi-110001.
19. The SDM(Kapashera), DC (SW) Office, Tax Building, Kapashera, Delhi-37.
20. Ms. Jyoti Mendiratta, Govt. Counsel (NGT), H.No.34, Jungpura Ext. Ground Floor, New Delhi-110014.

Subject: Forwarding of Hon'ble NGT order dated 23.07.2020 in OA No.400/2017 titled Westend Green Farms Society Vs. Union of India & Ors.

Sir,

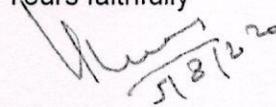
I am directed to forward herewith a copy of Hon'ble NGT order dated 23.07.2020 in OA No.400/2017 titled Westend Green Farms Society Vs.Union of India & Ors. for information and further necessary action in the matter.

It is further requested to kindly submit the Action Taken Report and inspection report in the prescribed format as devised by DPCC on monthly basis so that the Hon'ble NGT may be apprised accordingly.

The next date of hearing/for further consideration is 04.02.2021

Encl. As Above

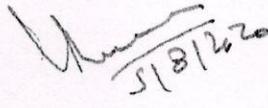
Yours faithfully


(Vinod Kumar)
Deputy Director (LB-II)

F.No. 13(71)/NGT/MB/UD/2017/VoII./2017/ 1013 - 36
Copy for information to:

Dated 5/8/2020.

1. Hon'ble Justice Sh.S.P.Garg,Former Judge Delhi High Court, Chairman Oversight Committee (spgarg.ddc@nic.in), (jspg.mc.ngt@gmail.com).
2. OSD. to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
3. PS to Secretary (UD), Urban Development Department, Delhi Sectt., New Delhi.
4. PA to Spl.Secretary (UD), Urban Development Department, Delhi Sectt., New Delhi.


(Vinod Kumar)
Deputy Director (LB-II)

GOVERNMENT OF NCT OF DELHI
URBAN DEVELOPMENT DEPARTMENT
10TH LEVEL, DELHI SECRETARIAT,
I.P.ESTATE NEW DELHI-110002.

F.No. 13(71)/NGT/MB/UD/2017/VoII./2017/ 1518-40
CD No.021551932

Dated:- 13/10/2020

To

1. The Vice Chairman, Delhi Development Authority, Vikas Bhawan, INA, New Delhi.
2. The Chairman, New Delhi Municipal Corporation, Palika Kendra, New Delhi-110001.
3. The Principal Secretary, PWD, Govt. NCT of Delhi, 5th Level, Delhi Secretariat, New Delhi-110002.
4. The Principal Secretary, Environment, Govt. NCT of Delhi, 6th Level, Delhi Secretariat, New Delhi-110002.
5. Member Secretary, DPCC, Govt. of NCT Delhi, 4th Floor, ISBT, Kashmeri Gate, Delhi-110006.
6. Divisional Commissioner, Revenue Deptt, GNCTD, 5-sham Nath Marg, Delhi-54.
7. The Commissioner, South Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg, New Delhi-110001.
8. The Commissioner, North Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg, New Delhi 110001.
9. The Commissioner, East Delhi Municipal Corporation, Udyog Sadan, Industrial Area, Patparganj, Delhi-92.
10. Commissioner of Police, Delhi Police Head Quarter, MSO Building, ITO, New Delhi-110001.
11. The Chief Executive Officer, Delhi Jal Board, Varunalaya, Jhandewlan, Karol Bagh, New Delhi-110005.
12. The Chief Executive Officer Delhi Cantonment Board, Sadar Bazar, Delhi Cantt. Delhi-110010
13. The Deputy Commissioner, (SW), Revenue Deptt., Tax Building Kapashera, Delhi-37
14. The Deputy Commissioner (ND), Revenue Deptt., Jamnagar House, New Delhi-01
15. The SDM (Vasant Vihar), DC (New Delhi) Office, 112, Jamnagar House, New Delhi-110001.
16. The SDM (Kapashera), DC (SW) Office, Tax Building, Kapashera, Delhi-37.

Sub:- Regarding submission of Action Taken Report and Inspection Report in OA No.400/2017 titled Westend Green Farms Society Vs. Union of India & Ors.

Sir,

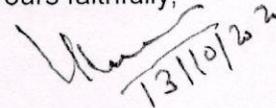
I am directed to refer to this department's letter of even no. dated 05.08.2020 whereby this department had forwarded the Hon'ble NGT order dated 23.07.2020 on the above referred subject and requested to submit the Action Taken and Inspection Report in the prescribed format as devised by DPCC on monthly basis.

6.

However, in spite of passage of such a long time no ATR/Inspection report has been submitted by you till date. You are therefore, requested again to submit the Action Taken Report and inspection report in prescribed format so that this department may compile the status report and the same may be filed in Hon'ble NGT accordingly.

The next date of hearing/for further consideration is 04.02.2021

Yours faithfully,

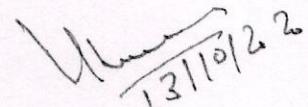

(Vinod Kumar)
Deputy Director (LB-II)

F.No. 13(71)/NGT/MB/UD/2017/Vol.II./2017/ 1518-40

Dated 13/10/2020

Copy for information to:

1. Hon'ble Justice Sh.S.P.Garg, Former Judge Delhi High Court, Chairman Oversight Committee (spgarg.ddc@nic.in), (jspg.mc.ngt@gmail.com).
2. Ms. Jyoti Mendiratta, Govt. Counsel(NGT), H.No.34, Jungpura Ext. Ground Floor, New Delhi-110014.
3. The Chairman, Central Ground Water Board, Bhujal Bhawan, NH-4, Faridabad, Haryana-121001.
4. Professor, Suresh Babu, Director, CEUS, Dr. B.R.Ambedkar University, Kashmeri Gate, Delhi- 06 (cues@aud.ac.in)
5. SO to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
6. PS to ACS (UD), Urban Development Department, Delhi Sectt., New Delhi.
7. PA to Spl.Secretary (UD), Urban Development Department, Delhi Sectt., New Delhi.


(Vinod Kumar)
Deputy Director (LB-II)

GOVERNMENT OF NCT OF DELHI
URBAN DEVELOPMENT DEPARTMENT
10TH LEVEL, DELHI SECRETARIAT,
I.P.ESTATE NEW DELHI-110002.

F.No. 13(71)/NGT/MB/UD/2017/VoII./2017/28-150
CD No.021551932

Dated:-21/01/2021

To

1. The Vice Chairman, Delhi Development Authority, Vikas Bhawan, INA, New Delhi.
2. The Chairman, New Delhi Municipal Corporation, Palika Kendra, New Delhi-110001.
3. The Principal Secretary, PWD, Govt. NCT of Delhi, 5th Level, Delhi Secretariat, New Delhi-110002.
4. The Principal Secretary, Environment, Govt. NCT of Delhi, 6th Level, Delhi Secretariat, New Delhi-110002.
5. Member Secretary, DPCC, Govt. of NCT Delhi, 4th Floor, ISBT, Kashmeri Gate, Delhi-110006.
6. Divisional Commissioner, Revenue Deptt, GNCTD, 5-sham Nath Marg, Delhi-54.
7. The Commissioner, South Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg, New Delhi-110001.
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9. The Commissioner, East Delhi Municipal Corporation, Udyog Sadan, Industrial Area, Patparganj, Delhi-92.
10. Commissioner of Police, Delhi Police Head Quarter, MSO Building, ITO, New Delhi-110001.
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16. The SDM(Kapashera), DC (SW) Office, Tax Building, Kapashera, Delhi-37.

Sub:- Regarding submission of Action Taken Report and Inspection Report in OA No.400/2017 titled Westend Green Farms Society Vs. Union of India & Ors.

Sir,

I am directed to refer to this department's letter of even no. dated 13.10.2020 whereby this department had forwarded the Hon'ble NGT order dated 23.07.2020 on the above referred subject and requested to submit the Action Taken and Inspection Report in the prescribed format as devised by DPCC on monthly basis.

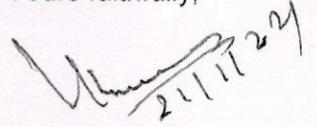
dc

8.

However, in spite of passage of such a long time no ATR/Inspection report has been submitted by you till date. You are therefore, requested again to submit the Action Taken Report and inspection report before 25.01.2021 in prescribed format so that this department may compile the status report and the same may be filed in Hon'ble NGT accordingly.

The next date of hearing/for further consideration is 04.02.2021

Yours faithfully,



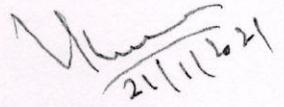
(Vinod Kumar)
Deputy Director (LB-II)

F.No. 13(71)/NGT/MB/UD/2017/VolII./2017/ 128-150

Dated 21/01/2021

Copy for information to:

1. Hon'ble Justice Sh.S.P.Garg, Former Judge Delhi High Court, Chairman Oversight Committee (spgarg.ddc@nic.in), (jspg.mc.ngt@gmail.com).
2. Ms. Jyoti Mendiratta, Govt. Counsel(NGT), H.No.34, Jungpura Ext. Ground Floor, New Delhi-110014.
3. The Chairman, Central Ground Water Board, Bhujal Bhawan, NH-4, Faridabad, Haryana-121001.
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5. SO to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
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(Vinod Kumar)
Deputy Director (LB-II)

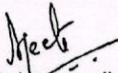
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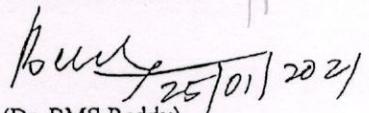
Action Taken Report of DPCC in compliance of the Hon'ble NGT order dated 17.12.2020 in the matter of OA No 400/2017 titled Western Green Farms Society Vs. UOI & Ors.

In the meeting dated 20.06.2019, Pr. Secretary (Urban Development), Govt. of NCT of Delhi, had constituted a joint inspection team, consisting of SDM (Vasant Vihar), Zonal Incharge, SHO, Delhi Police, South MCD, area Superintendent Engineer, DJB and DPCC to carry out inspections of all the farmhouses / party lawns operating in Rangpuri, Mahipalpur area. First inspections were done in the month of July, 2019.

Pr. Secretary (UD), Govt. of NCT of Delhi had further directed the Joint teams to carry out surprise inspection of all the units when the functions are being undertaken. Accordingly, joint inspection teams had carried out surprise inspections during the night in the months of December 2019 and January 2020. No deficiencies wrt compliance of environmental statutes were observed during these inspections.

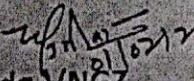
Subsequent to the last hearing by Hon'ble NGT on 23 July 2020, no inspections were carried out by the joint teams. Further, in view of the on-going Covid-19 pandemic, these party lawns are non-operational as observed by the inspections by the DPCC officials during the months of October and November 2020.

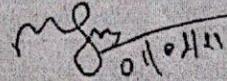

(Ajeeta D Aggarwal)
Incharge, CMC-II
DPCC


(Dr. BMS Reddy)
Incharge, CMC-IV
DPCC

SOUTH DELHI MUNICIPAL CORPORATION
BUILDING DEPARTMENT, NAJAFGARH ZONEREPORT REGARDING NGT CHALLANS ISSUED BY THE BUILDING
DEPARTMENT, NAJAFGARH ZONE W.E.F. March 2020 to January 2021
IS AS UNDER:-

Sl.No.	Date of Challan	No. of Challans
1	March-2020	NIL
2	April-2020	NIL
3	May-2020	NIL
4	June-2020	NIL
5	July-2020	NIL
6	August-2020	NIL
7	September-2020	NIL
8	October-2020	42
9	November-2020	33
10	December-2020	1
11	January-2021	NIL
	Total	76


EE(Bldg.)/NGZ


01/01/21
OI/(Bldg.)/NGZ

ANNEXURE-D

11.

DELHI JAL BOARD: GOVT. OF NCT DELHI
OFFICE OF THE EXECUTIVE ENGINEER (RWH/GWC)-I
ROOM NO-208, VARUNALAYA PH-I,
KAROL BAGH, NEW DELHI

No.DJB/EE (RWH/GWC)-I/O.A.400/2021/ 4199

Dated:- 18/1/2021

To,

Sh. Vinod Kumar,
Deputy Director (LB-II)
Urban Development Department,
10th Level, Delhi Secretariat,
I.P. Estate, New Delhi-110002

Subject:-Regarding submission of ATR in O.A. No. 400/2017 titled
Westend Green Farms Society V/s Union of India & Ors.

*Reference:- Your letter No.13(71)/NGT/MB/UD/2017/VolII/2017/1518-40 dated
13.10.2020.*

In reference to your above cited letter ATR on roof top rain water
harvesting in Delhi is attached here with for your kind consideration please.

Submitted Please

Pran
18.01.2021
EE (RWH/GWC)-I

Enclosure: As above.

*cl/d/b/142
20/1/21*

[Signature]
20/1/2021
Sh. Navtej

ATR on roof top Rain Water Harvesting System

S.No.	Direction of the Court	Action taken
1.	Para 3(v)-Rain Water Harvesting by installing roof top harvesting system.	<p>Delhi Jal Board has installed rain water harvesting system at 569 locations and remaining 25 to be completed by 31.12.2020. RWH system have been installed by DJB in other Govt. Departments at 20 locations and the remaining 68 numbers RWH system either in progress or in the stage of award.</p> <p>Delhi Jal Board is also monitoring the rain water harvesting system by the various Govt. Departments in Delhi. Till date 3705 numbers premises have the provision of RWH Systems, 262 numbers in progress and in 1505 numbers locations, the process of installation of RWH System is in process of award.</p> <p>Delhi Jal Board also monitors installations RWH System in the schools and colleges (Govt./Pvt.). Till date has reported from the school /colleges authorities RWH System has been installed in 3687 locations and 413 numbers in progress and 449 numbers in the process of award for installation of RWH System.</p> <p>Delhi Jal Board has also created rain centers in each revenue district manned by the DJB officials where anyone from the nearby area can approach to take the information about the installations of rain water harvesting system. The detailed guidelines regarding implementation of the rain water harvesting system can also be taken from the website of Delhi Jal Board i.e. www.delhijalboard.nic.in.</p> <p>To aware the public regarding benefits of implementation of rain water harvesting</p>

		<p>system in their premises, workshops were conducted with RWAs and about 35 numbers workshops were conducted at the divisional and circle level.</p> <p>To enforce the implementation of rain water harvesting system ,Delhi Jal Board also impose the penalties for non-provision of rain water harvesting system by its consumers for the properties having plot size 500sqm and above. Now Delhi Jal Board has also made mandatory the provision of rain water harvesting system in the properties having plot size 100sqm and above. Compliance to this to be ensured by the property owner by 31.03.2021.</p> <p>Delhi Jal Board has also empanelled the consultants / service providers which facilitates for implementation of rain water harvesting system. The list of the same is also available on DJB website. Anyone can take the help for installation of rain water harvesting system as per the guidelines of Delhi Jal Board.</p>
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Pran
18.01.2021
EE(RWH/GWC)-I



ANNEXURE-E

14.

OFFICE OF THE COMMISSIONER OF POLICE : DELHI

LEGAL CELL: PHQ, POLICE STATION TILAK MARG, FIRST FLOOR, NEW DELHI.

TEL/FAX NO. 011-23072797 Email :legalcellphq@gmail.com

No. 256 / LEGAL CELL / PHQ dated New Delhi, the 02/02 /2021.

To

Secretary, Urban Development,
Govt. of NCT of Delhi,
Delhi Secretariat, IP Estate,
New Delhi.

Subject:- Regarding Action Taken Report in compliance of Hon`bleNGT order in
O.A. No. 400/2017 -Westend Green Farms society Vs UOI &Ors.

Sir,

Enclosed please find herewith the Action Taken Report prepared by Nodal
Officer i. e. Addl. Commissioner of Police/ Licensing duly approved by Chairman of Apex
Committee on the above cited subject, for your kind perusal and further necessary
action at your end.

Yours faithfully,

For Dy. Commissioner of Police,
Legal Cell/PHQ, Delhi.

Encls: As above.

ACTION TAKEN REPORT OF COMMISSIONER OF POLICE, DELHI IN TERMS OF ORDER DATED 23.07.2020 PASSED BY HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

MOST RESPECTFULLY SHOWETH

1. That this action taken report is being filed in terms of the orders dated 23.07.2020 passed by this Hon'ble Tribunal.

2. That the brief actions have been taken against the DJs and Loudspeakers causing Noise Pollution by local Police between 06.07.2020 to 31.12.2020 is as under :-

a) Action on DJ sets

357 challans u/s 28/112 & 113 D.P. Act, 34 challans u/s 5/15 Environment Protection Act, 09 actions u/s 188 IPC, 05 actions u/s 133 Cr.Pc. and 550 others. No challan was reported under M.V. Act (DJ in Vehicle) .

b) Action on Loudspeakers

114 challans have been issued u/s 28/112 & 113 of D.P. Act, 21 challans u/s 5/15 E.P. Act, 02 challans u/s 188 IPC, 09 challans u/s 133 Cr.PC and 299 others. No challan was reported under M.V. Act (DJ in Vehicle).

c) Action on Crackers/Generator Sets

19 challans u/s 28/112 & 113 D.P. Act, 36 challans u/s 5/15 Environment Protection Act, 642 challans u/s 188 IPC, 06 Challans u/s 133 Cr.Pc. & 60 others.

d) Action against Marriage Halls/Banquet Halls

Total action against Banquet Halls are 03 in number, which includes 01 u/s 28/112 & 02 u/s 32/113 DP Act from 31.8.2020 to 31.12.2020.

e) **Action against public processions**

No action was reported from 31.8.2020 to 31.12.2020.

3. That apart from the above, the Delhi Traffic Police has taken action against the violators between 06.07.2020 to 31.12.2020:

a) **No. of Vehicles**

A total number of 79,783 challans have been issued, 93 Nos. of vehicle were impounded and a fine of Rs. 1,45,40,850/- was collected.

b) **Action in silent zone**

A total number of 563 challans have been issued and a fine of Rs. 16000/- was recovered.

b) **Action during Social Functions**

A total number of 48 challans have been issued and a fine of Rs. 12000/- was collected.

d) **Action under M.V. Act against vehicles obstructing parking and against owners of vehicles**

- (i) Hotels - A total number of 230 challans have been issued and a fine of Rs. 27,000/- was collected.
- (ii) Motels - NIL
- (iii) Farm House - NIL
- (iv) Others - A total number of 78907 challans have been issued and a fine of Rs. 14,429,850/- was collected.

4. That the Pro-Active action taken by all the Distts. of Delhi Police from 06.07.2020 to 31.12.2020 is as under :-

a) Meetings with RWAs, Volunteers & NGOs	-	348
b) Sensitization Programs in Educational Institutions	-	43
c) Inspections of Motels/Hotels/Banquets Halls etc.	-	1197
d) Inspections of religious institutions	-	436
e) Meetings with Religious institutions	-	214
f) No. of Notices issued by Licensing Unit	-	31
g) Special Raids/Drives by Local Police	-	25

5. That the action under M.V. Act by Traffic Unit for Noise Pollution and Organizers of Functions (without adequate parking facilities causing obstructions) from 06.07.2020 to 31.12.2020 is as under :-

- a) Pressure Horns : 3484 Nos. of challan have been issued and fine collected Rs.1500/-.
- b) Honking in Silence Zone : 461 Nos. of challan have been issued and fine collected Rs. 13500/-.
- c) Use of Modified exhaust & Silencers : 3253 Nos. of challan have been issued and fine collected Rs. 5000/-.
- d) Use of Hooters/Sirens in Vehicles : 118 Nos. of challan have been issued and fine collected NIL.
- e) Other Proactive action against noise pollution : 4390 Nos. of Challan have been issued and fine collected Rs.136100/-.

6. That total No. Of 957 calls received on Noise Pollution Helpline No. 155271 from 6.7.2020 to 31.12.2020, out of which legal action was taken on 70 No. of calls.

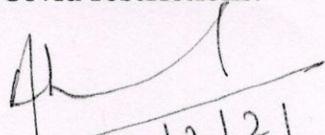
7. That the Action taken by Licensing Unit is as under :-

- i. In compliance of judgment dated 18.7.2015 passed by the Hon'ble Supreme Court of India in Writ Petition(Civil) No. 72 of 1988 and various statutory acts and DPCC guidelines for preventing and controlling environmental pollution including air, water and noise pollution etc; Consent to Establish/Consent to Operate granted by DPCC has been made mandatory for both Registration and Renewals of Eating House and Lodging House/Hotels by the Licensing Unit of Delhi Police.
- ii. Notices have been issued to Registered Owners of Eating Houses/Lodging Houses and Hotels directing that the Licensed premises must not allow any violation/contravention of the environmental laws by the owners or their patrons. Nearly all Licensed Eating Houses and Lodging Houses/Hotels have been sensitized on the subject issue.

8. That in continuation of the earlier Action Taken Report filed before the Hon'ble Tribunal, it is further submitted that In pursuance of the orders passed by Hon'ble National Green Tribunal dated 23.07.2020, all necessary steps as directed by Hon'ble Tribunal, have been initiated.

9. The undersigned is ready to abide and follow any direction that may be passed by this Hon'ble Tribunal.

The above mentioned actions were taken even though the commercial activities in terms of running of hotels/motels /banquet halls/restaurants etc. were adversely affected owing to Covid restrictions.


2/2/21

ADDL. COMMISSIONER OF POLICE
Addl. Commissioner of Police
LICENSING
Licensing, Delhi

ANNEXURE - F

19.



GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (VASANT VIHAR)
6th FLOOR, PALIKA BHAWAN, SECTOR-13, R.K. PURAM, NEW DELHI

F.No.SDM/VV/COVID-19/2021/ 154

Dated: 29/1/21

To

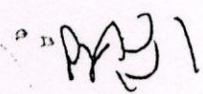
The Deputy Director (LB-II),
Department of Urban Development,
10th Level, C-Wing, Delhi Secretariat,
I P Estate, New Delhi.

Sub:- Regarding submission of Action Taken Report/ Inspection Report in OA
No. 400/2017 titled Westend Green Farms Society Vs. UOI & Ors.

Sir,

With reference to the letter no. F. No. 13(71)/NGT/MB/UD/2017/Voll./
2017/128-150 dated:- 21/01/2021 on the subject cited above, please find
enclosed herewith the action taken report in the said matter for information
and necessary action.

Encl: As above.


SDM, Vasant Vihar
New Delhi District

ACTION TAKEN REPORT

LIST OF THE PROPERTIES FALLS UNDER THE JURISDICTION OF SUB DIVISION VASANT VIHAR, NEW DELHI,
IN THE MATTER OF OA NO. 400/2017, TITLED AS WESTERN GREEN FARMS SOCEITY VS. UNION OF INDIA & ORS.

Sl. No.	Name of Hotel/Farm House	1 st Inspection on 02/07/2019	2 nd Inspection on 18/10/2019	3 rd Inspection on 22/11/2019	4 th Inspection on 11/12/2019	Remarks
1	Sartaj Hotels Aptt. And Villas Pvt. Ltd (Celebration Garden), Village Rangpuri, NH-8, New Delhi	Sealed by Executive Magistrate (Vasant Vihar)	DJB Water Supply line does not exist in the area, using water tanker	Using Water Tanker (A function was going on at the time of inspection)	Using Water Tanker (A function was going on at the time of inspection)	
2	Udman Boutique, Village Rangpuri, NH-8, Delhi	Sealed by Executive Magistrate (Vasant Vihar)	No DJB line/ connection using water tanker	Using Water Tanker (A function was going on at the time of inspection)	Using Water Tanker (A function was going on at the time of inspection)	
3	Green Garden, Mahipal Pur Rangpuri, NH-8, Delhi-110037	Already sealed by SDMC				
4	D-marks Hotels and Resorts, Rangpuri, NH-8, Delhi	Sealed by Executive Magistrate (Vasant Vihar)	No DJB Connection, Through Water Tanker	Using Water Tanker (A function was going on at the time of inspection)	Using Water Tanker (A Marriage function was going on at the time of inspection)	
5	West end INN, Rangpuri, NH-8, New Delhi	Sealed by the Officials of the SDM, Vasant Vihar	No DJB line/ using water tanker	Using Water Tanker (A Ring Ceremony function was going on at the time of inspection)	Using Water Tanker (A Ring Ceremony function was going on at the time of inspection)	This Borewell was not sealed by the DJB official citing the order of CEO, DJB, No. 2813 dated 30/09/2015 however, same is being sealed by the officials of the SDM Vasant Vihar.
6	Orana Hotes and Resorts, Village Samalkha, NH-8, New Delhi	Sealed by the Officials of the SDM, Vasant Vihar	Not in Operation	Using Water Tanker (A Sagai Ceremony function was going on at the time of inspection)	Using Water Tanker (A Sagai Ceremony function was going on at the time of inspection)	DJB official provided the wrong information at point no-4 of the report. There were total 03 borewells out of which one was already sealed by the Revenue Officials earlier and remaining 02 borewells are now sealed.

7	JJV Marketing and Hotels Pvt. Ltd (Nitesh Kunj), Village Samalkha, NH-8, New Delhi	Already Sealed	No DJB Connection/using Water Tanker	Using Water Tanker (A function was going on at the time of inspection)	Using Water Tanker (A Marriage function was going on at the time of inspection)	-
8	Delhi Aptt. Pvt. Ltd. (Nitesh Kunj), Village Samalkha, NH-8, Delhi	Already Sealed	No DJB Connection/using Water Tanker	Using Water Tanker (A Marriage function was going on at the time of inspection)	Using Water Tanker (A Marriage function was going on at the time of inspection)	-
9	Bill Devi/ Aravali Villa, FH-1, Bundh Road, NH-8, New Delhi	Sealed of 01 working/out of 02 are not working one is sealed	No Commercial activity	No Commercial activity	No Commercial activity	-
10	Vrindavan Green/Maurya Garden, Samarna, New Rajokari Flyover, NH-8, Delhi	Already Sealed by SDMC	-	-	-	-
11	Mapple Emerald, Main Road, Village Samalkha, NH-8, Delhi (Ninth Dimension Hotel and Resorts Pvt. Ltd)	No borewell exist	No DJB Connection/using Water Tanker	Using Water Tanker (A Marriage function was going on at the time of inspection)	Using Water Tanker (A Marriage function was going on at the time of inspection)	-
12	Myant Bar and Lounge, Samalkha, NH-8, Delhi (21 st Mile Stone/Mynt Bar and Lounge)	Already Sealed by SDMC	-	-	-	-
13	Chand Bagh (Elaan), D-Block, Samalkha, New Delhi	No Commercial Building	No Commercial activity	No Commercial activity	No Commercial activity	-
14	Rivanshi Hospitality Pvt. Ltd. Dewam, Dwarka Link Road, Samalkha, New Delhi	Already Sealed by SDMC	-	-	-	-

BOS 7

15	The Umarao, Main Road, NH-8, Samalkha, New Delhi	02 Borewell exists (Sealed)	No DJB Connection, using Water Tanker	Using Water Tanker (A Marriage function was going on at the time of inspection)	Using Water Tanker (A Marriage function was going on at the time of inspection)	
16	Four Points (by Shareton)/Shanti Hospitality Pvt. Ltd., Main Road, NH-8, Village Samalkha, Delhi	03 Borewell exists (Sealed)	No DJB Connection, using Water Tanker	Using Water Tanker (A Marriage function was going on at the time of inspection)	Using Water Tanker (A Marriage function was going on at the time of inspection)	
17	The Roaseat/ Bird Hospitality Services Pvt. Ltd., Main Road, NH-8, Smalkha, New Delhi	05 Borewell exists (Sealed)	No DJB Connection, using Water Tanker	Using Water Tanker (A Marriage function was going on at the time of inspection)	Using Water Tanker (A Marriage function was going on at the time of inspection)	
18	Airport Residency/ Instyle Motel Services, Airport Road, Samalkha, Delhi	03 Borewell exists (Sealed)	No DJB Connection, using Water Tanker	Using Water Tanker (A Marriage function was going on at the time of inspection)	Using Water Tanker (A Marriage function was going on at the time of inspection)	
19	Ashoka Country Resort, Rajokari Road, Kapashera, New Delhi	03 Borewell exists (Sealed)	No DJB Connection, using Water Tanker	Using Water Tanker No function was going on at the time of inspection	Using Water Tanker No function was going on at the time of inspection	
20	M/s Devam, Plot No.-4, Dwarka Link Road, Samalkha, New Delhi	Already sealed on direction of the Hon'ble High Court				

Pras



EAST DELHI MUNICIPAL CORPORATION

Office of Chief Engineer SHN/(EMS)/HQ
419, Udyog Sadan Patpar Ganj Indl. Area,
Delhi-110092 Phone No. 011-66667504

SWACHH
SURVEKSHAN
2021



ANNEXURE - 6

23.

No.: CE - HQ / EMS / SHN/ EDMC/2020-21/D- 699

Dated: 27/1/2021

To,
Dy. Director (LB)-II
10th Level, C-Wing,
Delhi Sect. 110092

Subject:- Action taken report in compliance to O.A. No. 400/2017 titled Westend Green Farms Society Vs Union of India & Ors.

Reference Letter no. F.No. 13(71)/NGT/UD/MB/VoII/2017/128-150 dated 21.01.2021

Sir,

EDMC has already constituted Environmental Cell comprises of representatives from DEMS, RP Cell, Factory Licensing, Horticulture, MHO, Health & Education Department in the above said matter as directed by Hon'ble NGT in the order dated 17.12.2020 with the approval of Additional Commissioner.

1. SE (EMS)
2. ADC (RP Cell)
3. ADC (Factory Licensing)
4. Director (Hort.)
5. MHO
6. Addl. DHA
7. Dy. Director (Edu.) HQ

Further, action taken report on behalf of EDMC is enclosed herewith for your information please.

Encls: As above.


27/1/2021

Chief Engineer - HQ / EMS

Action taken report in compliance to O.A. No. 400/2017 titled Westend Green Farms Society Vs Union of India & Ors.

1. Environmental Compensation for causing pollution in drains:-

The local residents of the area through which the storm water drains passes, used to throw garbage and C&D waste in the drains thus causing blockage of drain and pollution in the area. To prevent such dumping of the waste in the drains EDMC have deployed Nalla Beldars and Sanitation Staff on daily basis to clean the drains and this is reoccurring process. Executive Engineers (Maint.) have been empowered to challan the defaulters who throw garbage and C&D waste on catching.

Accordingly, month wise status of the challans made by EDMC staff both sanitation and Engineering, their realization and pendency is attached. These challans are being issued under the order of Hon'ble NGT. The realization of these challans was being affected through two member committee appointed by CPCB on the order of Hon'ble NGT. Earlier this committee used to meet once in a month in each zone. Due to Corona Pandemic, the said committee now is not holding physical hearing as such realization of challans have been affected. The process of keeping constant watch on actions for throwing the garbage and C&D waste is being reviewed at higher level periodically.

Now, EDMC has outsourced the garbage management services in its area which include Door to Door segregated collection and transportation of Municipal Solid Waste and C&D waste. At present in 26 nos. wards out of 64, this work have been started and in the remaining 38 wards this work will be taken up in coming times and within 240 days which is w.e.f. 01.10.2020 as per tender conditions. On implementation of

this project, it is expected that EDMC will achieve Zero throw garbage in the drains in coming times.

2. Use of treated waste water:-

EDMC is utilizing treated effluent/ treated waste water from the existing Delhi Jal Board STPs viz located at Kondli and Yamuna Vihar in EDMC area, for watering/irrigation of 1338 EDMC parks using its own water tankers. EDMC is also having its own ETPs, having capacity of 0.6 MLD located at Swami Dayanand Hospital and 3.0 MLD at Shahdara Jheel which are functional. 473 nos. tubewells have been closed by EDMC as per NGT order and in 444 nos. parks EDMC is utilizing treated water from these ETPs presently. This waste treated water from DJB STPs and EDMC ETPs is also being utilized for sanitization for COVID-19 control in its area, sprinkling on roads, Hotspots for mitigation of air pollution.

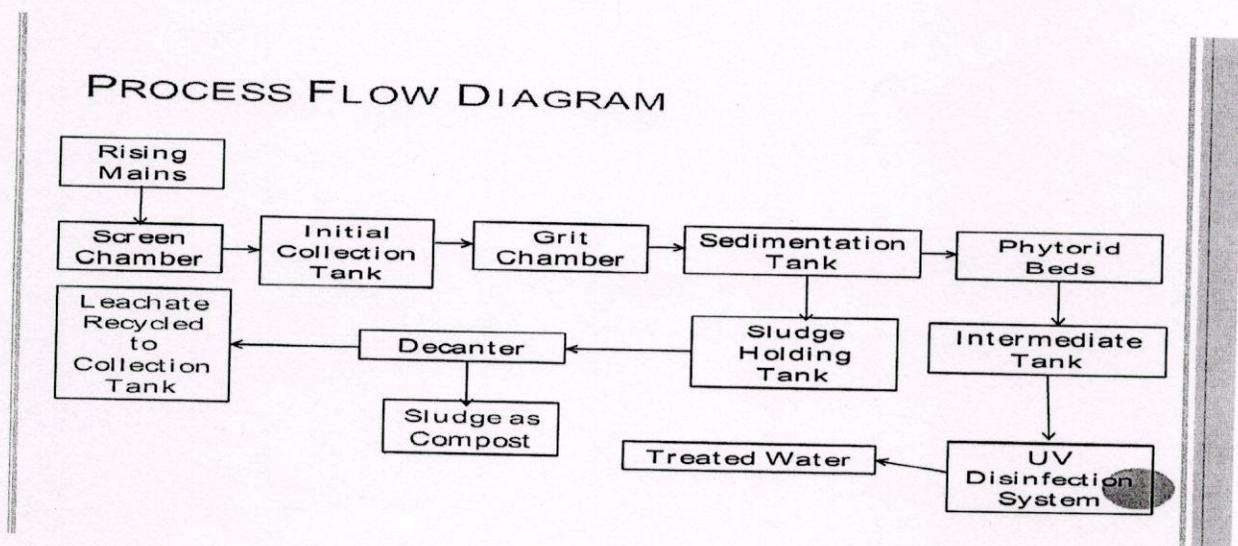
The total treated water 5380 KLD (till date i.e. 19.01.2021) was utilized by EDMC for irrigation of parks of Shahdara South & North in last three months. Use of treated effluent was badly affected due to COVID-19 pandemic and thereafter rains. Now EDMC is utilizing treated effluent for sanitization for COVID-19 control in its area, sprinkling on roads to curb the air pollution and horticulture purposes. EDMC deployed 40 tankers in 8 hours per day for sanitization its area using treated water to the tune of 15000 KL (appx.) for COVID-19 till date (i.e. 19.01.2021).

In addition to this, the treated water is being used at Waste to Energy Plant Ghazipur and C&D plant at Shastri Park to run these plants. At C&D Waste Plant about 15000 ltrs. per day and at Waste to Energy Plant 100 to 150 KL per day waste treated water

is being used. It is further informed that CS has directed Delhi Jal Board to lay treated waste water supply lines in the entire Delhi.

3. Implementation of Phyto-remediation project

EDMC already has developed Phyto-remediation technology for treatment of waste water having capacity of 3 MLD plant located at Shahdara Jheel behind Shahdara North Zonal Office. This facility was developed in the years 2016 and is operational. Through this technology waste water of the nearby drains of the locality is being treated and utilized by EDMC for irrigation of parks, Sanitization of area and sprinkling of water on roads for dust mitigation. The results of this treated waste water are satisfactory and already have been shared with Monitoring Committee. The flow diagram of this system is as follows:



EDMC has also prepared an action plan on Alternate Technologies for Management of Waste Water in drains. A detailed Action Plan for all the drains under the jurisdiction of EDMC has already been submitted to Integrated Drains Management Cell (IDMC) amounting to Rs. 59.69 crores. To implement this action plan, EDMC has requested

CPCB to sanction this scheme under Environmental Compensation Fund besides requested IDMC for the same. The copy of letter written to CPCB for sanction of Rs. 59.69 Crores for implementation of project for treatment of waste drain water through Alternative Technologies is attached.

The Waste to wealth mission of Principal Scientific Advisor (PSA) in consultation with L.G. has also been undertaken for cleaning the following five drains in East Delhi by providing automated waste collection unit, waste treatment machine (Plasma Pyrolysis) and carbonization unit.

1. 52 cusec/ Babarpur drain approximately 4.5 Km in length.
2. Gokulpur drain approximately 4.5 Km in length.
3. Geeta colony Kaccha Nalla
4. Kasturba Drain
5. SSBL drain

To develop a technological park by PSA a land measuring about 1000 Sqm has been given to them which is being developed at present. An automated waste collection unit is also likely to be installed on 52 cusec drain adjacent to this technological park. The detailed timeline is likely to be submitted shortly in consultation with Principal Scientific Advisor.

The main object of the project is to clean up/ remove floating materials from the drain and to prove the sustainability of the process with gasification technology to mitigate waste of mixed feedstock, collected from drains.

4. **SOP for collection and transportation of septage**

As per the DJB version, sewer lines have already been laid in entire EDMC area by it. EDMC has issued instructions to all its field officers that, whenever there is any blockage in buildings / Community toilet complexes is noticed, that are being attended by EDMC field officers through Suction-cum-Jetting machines which were procured under UDF and the collected septage is disposed off in nearby STP of DJB. These machines are directly under the control of Executive Engineers of the concerned zones and are being used from time to time as per requirement by them. The use of these machines and disposal of septage is being regularly monitored by Zonal DCs and monthly at the level of Commissioner.

5. **Household Industries**

Regarding Household industries in EDMC area, in this regard, it is informed that Household Industries are being permitted as per the provisions of MPD-2021 and time to time amendments thereof. However, as per the directions of Hon'ble Supreme Court actions, have been initiated against all impermissible polluting Household Industries by EDMC. Sealing action against 900 such polluting Household Industries already have been taken by EDMC. However, whenever any violation of provisions of MPD-2021 is noticed by the field officers, prosecution action including sealing action area being initiated against the Household Industries. Since 01.04.2020 EDMC have initiated 165 prosecution actions till date (i.e. 19.01.2021) under the various provisions of DMC Act,

Ghazipur for generation of 12 MW electricity. C7D waste 15-20 % (450-500 MT) partly use for making smooth surfaces at Ghazipur and balance is lying at site.

7. Report of EDMC on Air Pollution w.e.f. 17.10.2020 to 25.01.2021

No. of patrolling Teams Deployed to check violations with respect to Bio-mass burning, C&D waste dumping etc:		Action Taken										28 per day	
S. No.	Item											Data	
1	Garbage and Plastic Waste dumping and burning	Amount of garbage waste lifted (in MT):										268767	
		Amount of Plastic waste lifted (in MT):											
		Activity	No. of sites inspected	No. of Challans/notice s issued	Fine imposed (in rupees)	Fine rcovered (in rupees)	no.s of prosecutions	No. of FIRs					
		Illegal dumping	5501	5882	2356600	3928250	0	0					
2	C & D Activities& Health Department	Amount of C and D waste lifted (in MT):										72637	
		Activity	No. of sites inspected	No. of Challans/notice s issued	Fine imposed (in rupees)	Fine rcovered (in rupees)	no.s of prosecutions	No. of FIRs					
		Illegal dumping	2603	932	11090000	85000	0	0					
		dust control violation at Construction sites	1409	1041	10579000	0	0	0					
3	Identification of Road Patches	Health Activity	1238	495	810260	358360	84	0					
		Area of road patched (sqm):										344	
		Proposed area to be patched (sqm):										4153.38	
5	Mechanical Road Sweeping (MRS)	No. of MRS deployed										9	
		Frequency of Deployment										1 daily	
		Total length of Road length swept										34798.52	

1957 against the defaulting industries, which includes process of sealing of the premises by Zonal Authorities.

6. Processing of Legacy waste Report

1. 15 nos. trommels of 300 TPD each have been installed for the work of bio-mining and bioremediation of legacy waste processing. Out of these 15 nos trommels, 10 nos. trommels having screen size 30mm are being used. To further segregate the output inert having size 0-30mm, 05 nos. trommels having screen size 6mm are installed resulting the inert into two fraction i.e. 0-6mm and 6-30mm. Inert material generated during the process is about 60% to 70% by weight or 40% by volume of the waste being processed, which needs to be disposed of in a scientific manner. It is a major challenge before the Municipal Corporation to make suitable land available for disposal of this inert material particularly since the availability of land is extremely scarce in Delhi.
2. EDMC has processed 3.00 lac MT (approx.) of legacy waste till date by using these trommels.
3. EDMC has also got tested this soil like material having size <6mm from Shri Ram Institute for Industrial Research, 19, university Road, Delhi-07 which found suitable for filling low lying area, parks and road embankments.

Presently soil like segregated material approx 60-70 % (2000 MT is being sent to NTPC Badarpur for their Biodiversity Park, East Vinod Nagar, CWG village and EDMC parks, Balance is lying at SLF. RDF approx 10-15 % (300-400 MT) is being sent to WtE

6	Water Sprinkler (WS)	No. of WS deployed	45
		Frequency of Deployment	2 daily
9	Greenery developed and area paved	Total length of Road length sprinkled(km)	69151
		Area Greened (sqmt)	6504
10	Closure of polluting & unathorized industries	No. of saplings planted	2102
		Area paved (sqmt)	2388
		No. of Teams deployed	7
		No. of violation observed	307
		No. of Show Cause Notive issued	319
		No. of units closed	13
		No. of FIRs	0
		No. of prosecutions launched	0
		Total challans issued	8497
		Fine imposed in rupees	2653216
Grand Total	Fine recovered in rupees	0	
	No. of FIRs	4485710	
	No. of prosecutions launched	0	
			81

Cumulative challans for In-sanitation, garbage burning, SWM bye-law violations, NGT, Bldg. & Dust Mitigation Challan in EDMC

Date / Period	Zones	In-sanitation				Garbage burning				SWM Bye law				NGT / Air Pollution Challan				Buil
		Total challans	Challan Deposited	Amount Deposited (In Rs.)	Amount Pending (In Rs.)	Total challans	Challan Deposited	Amount Deposited (In Rs.)	Amount Pending (In Rs.)	Total challans	Challan Deposited	Amount Deposited (In Rs.)	Amount Pending (In Rs.)	Total challans	Challan Deposited	Amount Deposited (In Rs.)	Amount Pending (In Rs.)	
G. TOTAL from 01.01.18 to 31.12.18	SHN & SHS	40969	5794	32523772	495000	579	91	1090000	2485000	5846	1772	1563900	1012774	393	40	370000	485000	3776
G. TOTAL from 01.01.19 to 31.12.19	SHN & SHS	25081	19905	22601510	0	367	156	940000	4610000	7185	6758	1546840	0	964	229	1934000	7406000	2229
Jan, 2020	SHN & SHS	1848	1693	1471800	0	1	1	5000	0	103	103	35500	0	40	4	40000	360000	90
Feb, 2020	SHN & SHS	1044	956	875705	0	0	0	0	0	100	100	25700	0	21	0	0	210000	55
Mar, 2020	SHN & SHS	236	196	194000	0	0	0	0	0	108	108	21600	0	16	0	0	160000	0
April, 2020	SHN & SHS	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
May, 2020	SHN & SHS	0	0	0	0	0	0	0	0	2	0	2200	0	17	0	0	165000	2
June, 2020	SHN & SHS	0	0	0	0	0	0	0	0	11	0	2200	0	27	0	0	250000	4
July, 2020	SHN & SHS	0	0	0	0	0	0	0	0	48	0	11700	0	14	0	0	140000	19
Aug, 2020	SHN & SHS	0	0	32300	0	1	0	0	5000	92	15	18700	0	56	0	0	555000	46
Sept, 2020	SHN & SHS	889	1522	782950	0	1	0	0	50000	246	246	52900	0	54	4	35000	550000	54
Oct, 2020	SHN & SHS	1306	1871	1372900	0	87	5	45000	580000	358	358	78200	0	69	2	20000	655000	658
Nov, 2020	SHN & SHS	583	1414	1378100	0	59	5	25000	480000	1108	1108	250050	0	44	7	45000	136000	949
Dec, 2020	SHN & SHS	1311	1311	1031515	0	22	2	20000	173000	423	423	105200	0	29	5	30000	240000	495
G. TOTAL from 01.01.18 to 31.12.2020		73267	34802	62264552	495000	1117	260	2125000	8383000	15630	10991	3714690	1012774	1744	291	2474000	11312000	8377